

**Central Administrative Tribunal
Principal Bench**

OA No.140/2016

New Delhi, this the 12th day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Sushil Kumar Tyagi,
Grade-II (DASS)/Head Clerk (Voluntary retired Grade-II,
(DASS)/Head Clerk, in the office of BDO (South),
S/o Late Shri S.L. Tyagi,
R/o F-385, Gali No.6,
Wazirabad Village,
Delhi-110084.

Aged around 55 years
Last Posting : Block Development Officer (South),
MB Road, Saket, New Delhi-110017.

...applicant

(By Advocate : Shri Sourabh Ahuja)

Versus

1. GNCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
Players Building, IP Estate,
New Delhi.
2. The Divisional Commissioner/ Principal Secretary,
(Revenue),
GNCT of Delhi,
5, Shamnath Marg,
Delhi-110054.
3. Director (Panchayat)/Additional District Magistrate
(Central)
GNCT of Delhi,
Room No.11-12, Old Civil Supply Building,
Tis Hazari,
Delhi-110054.
4. Sh. Rakesh Sharma,
Inquiring Officer,
SDM, Karawal Nagar, Delhi,
Through Chief Secretary,
GNCT of Delhi,
Room No.11-12, Old Civil Supplies Building,
Tis Hazari,
Delhi-110054.

5. Block Development Officer (South)/
Drawing and Disbursing Officer,
GNCT of Delhi,
Office Complex of: Deputy Commissioner (South),
MB Road, Saket,
New Delhi-110017.
6. Deputy Commissioner (South),
GNCT of Delhi,
MB Road, Saket,
New Delhi-110017.
7. Member Secretary,
Delhi Dialogue Commission,
33, Sham Nath Marg, Civil Lines,
Delhi-110054.
8. Lt. Governor of Delhi,
GNCT of Delhi,
Raj Niwas,
Sham Nath Marg,
Delhi-110054.

...respondents

(Ms. Sangeeta Rai with Shri Pramod Singh Tomar)

ORDER (ORAL)

Ms. Justice M.S. Sullar, Member (J) :-

At the very outset, learned counsel for applicant intends to withdraw the OA to enable him (applicant) to participate in the enquiry proceedings.

2. Accordingly, the OA is dismissed as withdrawn with the aforesaid liberty, as prayed for.
3. Needless to mention that in case the applicant regularly attends enquiry proceedings, then the Disciplinary Authority will conclude the same (disciplinary proceedings) within a period of three months from the date of receipt of a certified copy of this order. No costs.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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